

Sl.No.	Name of the High Court	No. of computerised subordinate courts
17.	Meghalaya	39
18.	Odisha	534
19.	Patna	1025
20.	Punjab and Haryana	1018
21.	Rajasthan	1094
22.	Sikkim	19
23.	Uttarakhand	186
24.	Tripura	69
TOTAL		16845

Pendency in High Courts

1391. SHRI N. GOKULAKRISHNAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that huge vacancies are a cause of concern for Government as well as the higher judiciary with 40 lakh cases pending in various High Courts; and

(b) whether it is also a fact that 22 per cent of them are more than ten years old?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) As per the information available, 384 posts of Judges were vacant in various High Courts as on 1st December, 2018. As per the data available on the web-portal of National Judicial Data Grid (NJDG), 49.74 lakh cases are pending in High Courts as on 17th December, 2018 out of which 11.05 lakh cases (22.23%) are pending for more than ten years.

Filling up of vacancies in the High Courts is a continuous and collaborative process, between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities. Initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. While every effort is made to fill up the existing vacancies expeditiously, vacancies in High Courts keep on arising on account of retirement, resignation or elevation of Judges (to the Supreme Court) and also due to increase in the strength of Judges.